

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/192(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31ST JANUARY, 2024, 10:30 A.M

IN THE MATTER OF	INDUSIND BANK LTD. VS MCLEOD RUSSEL INDIA LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Snehashis Sen, Adv.] For the Financial Creditor
Mr. Danyal Ahmed, Adv.]

Mr. Joy Saha, Sr. Adv.] For the Corporate Debtor
Mr. Rishav Banerjee, Adv.]
Mr. Ritoban Sarkar, Adv.]
Ms. Mini Agarwal, Adv.]
Mr. Ratnadip Sarkar, Adv.]

ORDER

1. Learned Counsel for the Financial Creditor present. Learned Senior Counsel for the Corporate Debtor present.
2. Last chance is given to the learned Counsel Mr. Rishav Banerjee appearing on behalf of the Corporate Debtor to file reply affidavit within a period of one week subject to payment of Rs.10,000/- (Rupees Ten thousand only) to the Calcutta High Court Advocate's Clerks' Philanthropic Trust.
3. It is made clear that no further adjournment will be granted in this matter.
4. List this matter for arguments on **1st March, 2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**